

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

Subj 1/8
22/11/88

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN. NO.
TRANSFER APPLN. NO.
CONT EMPT APPLN. NO.
REVIEW APPLN. NO.
MISC. PETITION NO.

9 OF 1996
OF 1995
OF 1995 (IN NO.)
OF 1995 (IN NO.)
OF 1995 (IN NO.)

Limitation

..... Sri. P. Subhas Singh APPLICANT(S)

-vs-

..... Mr. A. K. Choudhury RESPONDENT(S)

For the Applicant(s) Mr. Dr. N. K. Singh

Mr. B. Chakravarthy

Mr.

Mr.

For the Respondent(s) Mr. A. K. Choudhury
Addl. C. A.

OFFICE NOTE	DATE	ORDER
his application is in form and within time C. F. of Rs. 50/- deposited vide A.P.O./BD No. 311276 Dated 8.1.96	17-1-96	Advocates for the applicant is absent. O.A. is dismissed for default.
	1m	Member
	14-6-96	<p>The order above dated 17-1-96 has been set aside vide order of today in M.P. 12/96. The O.A. has been restored. O.A. has been called for consideration of admission.</p> <p>Learned counsel Dr. N. K. Singh is present for the applicant and Mr. A. K. Choudhury, learned Addl. C. G. S. C. for the respondents.</p> <p>The applicant in this O.A., Shri P. Subhas Singh, is the son of Late P. Amumacha Singh who was working as Accountant in the office of the Superin- tending Engineer, MID(Vally), Imphal, Manipur and who died on 29-2-80 while in service. In this original Application the applicant seeks for a direction to the respondents to appoint him on com- passionate ground in a Group 'C' post under them. We find that the matter...</p>

(contd. to Page No. 2)

OA/TA/CP/RA/MP No. of 19 O.A.9/96

OFFICE NOTE

DATE

ORDER

14-6-96

of appointment on compassionate ground consequent to the death of the Government servant was pending consideration of the competent authority of the respondents as would be evident from letter dated 25-7-94 of the Accountant General(A&E), Assam, Shillong(Annexure VIII). We further find that the widow of late P. Amumacha Singh, Smt. P. Ramani Devi, had submitted a representation dated 7-1-95(Annexure IX) seeking for appointment of her son Shri P. Subhash Singh, the present applicant on compassionate ground in the office of the respondents and this application is pending disposal by the Accountant General(A&E), Assam, Shillong. We therefore dispose of this application with a direction to the respondent No.2 to consider and dispose of on merit the above mentioned representation for appointment on compassionate ground. The respondents are further directed to give a final decision whether the applicant is to be appointed on compassionate ground or not within 31-8-1996.

Application is disposed of. No order as to costs.

Copy of this order be given to the counsel of the parties.

60
Member(A)

J
Member(J)

lm

12.7.96
 Copy of order
 issued to the
 parties and Advocates
 of the parties
 Wde. No. 2130
 to 2135 d. 16.7.96

*lms
12/2*

36
22 JAN 1996

CASE NUMBER
THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH : GUWAHATI.

O.A. No. 9 196.

Sri P. Subhash Singh ... Applicant.

-Versus-

Union of India & Ors ... Respondents.

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Filed by :- B. Chakraborty

Free copy
A. K. Chakraborty
Adalat Clysc
11/1/96

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH :::: GUWAHATI.

O.A. NO.

9/196.

Sri P. Subhash Singh Applicant.

-Versus-

Union of India & Ors ... Respondents.

1. PARTICULARS OF THE APPLICANT:

Sri P. Subhash Singh,

Son of late P. Amumacha Singh,

Resident of Langthabal Lep Mayai Leikai,

P.O. & P.S. Singjamei, Imphal, Manipur.

2. PARTICULARS OF THE RESPONDENTS

1. Union of India,

Represented by the Auditor and Accountant
General of India, New Delhi.

2. Accountant General (A&E),

Office of the Accountant General, Meghalaya,
Shillong.

3. Superintending Engineer, P.W.D.

Minor Irrigation Department,
Imphal, Manipur.

3. THE APPLICATION IS AGAINST THE FOLLOWING ORDER/ACTION.

Illegal action of the authorities in not considering
the case of the applicant for appointment under the scheme
of the Govt. of Manipur for appointment of the son/daughter
of an employee who died in harness.

contd...

Filed by
S. Chakraborty
1/1/1966

4. The applicant declares that the subject matter of the order/action against which he wants redressal, is within the jurisdiction of this Tribunal.

5. The applicant declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunals Act, 1985.

6. FACTS OF THE CASE :

The facts of the case are given below :-

1) That, the applicant is a citizen of India and a permanent resident of Imphal. The applicant is a graduate in Arts. None of the family members of the applicant is Govt. employee and has no substantial mean of livelihood.

2. That, the father of the applicant, while working as an Accountant in the office of the Superintending Engineer, MID (Vally) , died on 29.2.80, leaving his widowed wife and 8 children. Since he died in harness, within one month of the death, the mother of the applicant made an application to the Superintending Engineer, MID(Agriculture) Manipur on 18.3.80 praying for appointment of her eldest daughter under the scheme of Die-in-harness, who had already been working as L.D.A. in the office . To this application Govt. approval was given vide letter No.20/12 /80- W dtd.29.8.80 to appoint the sister of the applicant as L.D.C. in P.W.D. . But surprisingly the Chief Engineer, offered the sister of the applicant verbally for a post of Cane-Woman , though she was already working as L.D.C. being

contd...

duly qualified . Accordingly she submitted a representation stating her objection , to the Commissioner (Works) Manipur in the matter on 7.1.81 .

Annexure -I and II are the copies of the representation dtd.18.3.80 and 7.1.81 respectively.

3. That, after the representation was filed , nothing was done in the matter and in the mean time the sister of the applicant was given in marriage . As such, the next person eligible to apply for the post under the scheme, was the elder brother of the applicant, Sri P.Somorendra Singh, who filed a representation on 11.7.83 to the Superintending Engineer, MID, Manipur for a suitable job under the scheme of die -in-harness.

Annexure-III is the copy of the representation dt.11.7.83.

4. That, after the death of the father, who was the only earning member of the big family, the condition,of the family of the applicant deteriorated and the mother of the applicant ran from pillers to posts to get a job for her sons, but the authorities were quite indifferent to the grievances and no appointment, as such was given. The mother of the applicant then filed another representations dt.24.6.88 in the matter ad the by letter dt.11.8.88 the Superintending Engineer forwarded the same to the Accountant General, Meghalaya.

Annexure-IV and V are the copies of the representations dt.24.6.88 and the forwarding letter dt.11.8.88

contd...

5. That, the applicant states that since nothing was done in the matter, the mother of the applicant, having no alternative, filed a number of representations before the authorities and later on she also filed a representation to the Hon'ble Minister (I&F.C.D.) Manipur.

Annexure-VI is the copy of the representation.

6. That, the applicant state that his mother is an uneducated villager and as such, since her late husband was serving in the PWD, Manipur, she also was under the impression that P.W.D., Manipur was the appropriate authority to be pursued the matter. As such, when she was pointed out that office of the Accountant General, Meghalaya was the appropriate authority to consider the matter, since her late husband attached that office, she immediately filed a representation before the Accountant General Meghalaya in the matter and the same was duly forwarded.

Annexure- VII is the copy of the representation dated 14.6.93.

7. That, in pursuance to the above representation the mother of the applicant received, the letter No. Admn 1/PC /C.G./PES/93/1596 dt.25.7.94, from the office of the Accountant General (A&E) Assam, requesting to state specified reasons as to why the application for compassionate appointment could not be filed in time. It be mentioned that vide letter dt.11.8.88(Annexure-V) the representation

contd..

was duly forwarded to the Accountant General ,Meghalaya, and in that view the letter dt.25.7.94 is a farcial one.

Annexure-VIII is the above letter dt.25.7.94.

8. That, in response , the mother of applicant filed a detailed representation to the Accountant General (A&E),Assam , Sillong on 7.1.95 narrating the entire facts and circumstances and also stating that the matter have been continuously pursued without any laches but the delay was caused only for the indifferent attitude of the authorities.

Annexure-IX is the copy of the above representation dt.7.1.95.

9. That, the applicant states that since the representation was filed there has been no response from the authorities in the matter and with the passage of time the condition of the family of applicant has become worst and this application is being filed before the Tribunal seeking justice as a matter of last resort.

7. RELIEF SOUGHT AND GROUNDS

G R O U N D S

i) For that the applicant submits that this being admitted position that his father died in harness, the authorities acted illegally and arbitrarily in not consider of the case of the son/daughters for the deemed employee for appointment under the scheme of compassionate appointment.

contd...

ii) For that the authorities acted malafide in delaying the matter by giving wrong assurances, thereby causing great hardships, to the family of the applicant and as such the action of the authorities is bad in law and liable to be set aside.

iii) For the scheme for compassionate appointment is meant for giving immediate assistance to the bereaved family and as per the law laid down by the Apex Court, such appointment are to be made as expeditiously as possible, and that being not done the action of the authorities are bad in law and is liable to be set aside.

iv) For that the mother of the applicant being an uneducated lady, they pursued before the Respondent No.3 the matter without the knowledge of the legal technicalities and the authorities, even after acting on her representations, acted malafide in not pointing out the technical defects and as such the same is bad in law and is liable to be set aside.

v) For that only due to the apathetic attitude of the authorities, inordinate delay has been caused for no fault in pursuing the matter and as such this is a fit case before your Lordships to exercise jurisdiction and give proper relief to the applicant.

It is therefore prayed that your Lordships be pleased to issue a Rule, call for the relevant records of the case ask

contd...

7.

the Respondents to show cause as to why a direction shall not be issued to give appointment to the applicant as prayed for and after hearing the causes shown, if any, be pleased to make the Rule absolute by issuing direction to appoint the applicant in a grade-III post and/or pass such further order/orders as deemed fit and proper.

8. INTERIM ORDER

Pending final decision on the application, the applicant seeks issue of the following interim orders.

That the Respondent No.2 be directed to dispose of the representation filed by this applicant (Annexure-IX).

9. DETAILS OF REMEDIES EXHAUSTED:-

The applicant declares that he has availed of all the remedies available to him under the relevant Rules, etc.

10. MATTERS NOT PENDING WITH AN OTHER COURTS ETC

The applicant further declares that the matter regarding which the application has been made is not pending before any Court of law or any other authority or any other Bench of the Tribunal.

11. PARTICULARS OF I.P.O.

Postal order No. 09 311.277 dated .. 8.1.96
Issued by the Post office at Guwahati.

...

Contd.....

8.

VERIFICATION

I, Shri P. Subhash Singh, son of Late P. Amumacha aged about 20 years Singh, Resident of Langthabal Lèp Mayai Leikai, P.O. & P.S. Singjamei, Imphal, Manipur, do hereby verify that the contents from 1 to 11 are true to my personal knowledge and belief are that have not suppressed any material facts.

And I sign this verification on 5.th day of January, 1996 at Guwahati.

P. Subhas Singh
Signature of the Applicant.

Annexure-A/ I

To

The Superintending Enginder,
 Minor Irrigation Division,
 (Department of Agriculture),
 Government of Manipur.

Sub :- Appointment of Clerk or any other suitable job under the Scheme of Die-in-harness request for.

Sir,

With due respect and humble submission, I beg most respectfully to request with the following few facts for favour of your kind perusal and sympathetic orders.

1. That, my husband Shri Pukhrambam Amumacha Singh, who was working as Accountant in the office of the S.E./MID (Valley) has expired leaving me as poor widow and his 8 children on 29th Feb., 80 thereby leaving the distint of the family in the ditch of danger.

2. That, my late husband was the only earning member and head of the family and this time none of his children are upto the servicable age except his first daughter namely P.Sodesini Devi who had passed Matriculate and again enough experience of typing and how had also serving as L.D.C. in your esteemed office.

3. That, as there is not one to share the grievance of my bereaved from family since the expiry of my husband, now the family marches on towards the half-starving condition in its active stride.

You are therefore, requested kindly to bestow any suitable job to my eldest daughter or as an L.D.C. so as to enable my unfortunate family at least to have a couple of meal daily till my small children reach the servicable age and for which necessary particulars of my daughter are furnished below:-

1. Name : Pukhrambam Sadesini Devi.
2. Address : Langthabal Mayai Leikai.
3. Father's name : P. Amumacha Singh.
4. Age : 20 years.
5. Qualification : Matriculate.
6. Experience

If you graciously have a begin view towards giving an employment opportunity to my daughter in order to save the family from further detereoration. I as in duty bound, shall ever grateful.

Yours faithfully,

Sd/- (P.Ramani Devi)
 Widow of late P. Amumacha Singh,
 Langthabal Nambul Napal.

Dt. 18-3-80.

*Mukti
Anubhav
Devi*

Annexure-II.

Imphal, the 7th January, 1981.

To

The Commissioner (Works),
Govt. of Manipur.

Sub :- Appointment as L.D.C. under the scheme of Die-in-harness.

Sir,

I have the honour to state that with the approval of the Government the Chief Engineer(P.W.D.) has been directed to appoint me as L.D.C. in P.W.D. under the scheme of Die-in-harness vide Secretariat Works Department's letter No.20.12.80-W dated 29.8.80. However, the Chief Engineer (PWD) has not complied with the Govt.'s decision communicated in Secretariat Work's Department's letter referred above. On the contrary, I have been told verbally by the Chief Engineer (PWD) that I am unfit for the post of L.D.C. As such he directed to appoint me as Canewoman. His direction in this regard is ultravious and beyond the scheme of Die.in-harness.

In this regard I beg to approach you kindly to consider my appointment to the post of L.D.C. as approved by the Government in Ifrigation & Food Department other than Public Works Deptt. For the act of your kindness I shall ever thankful to you,

Yours faithfully,

Sd/-P.Sudeshini Devi,
D/o- late Shri P.Amumacha Singh,
Ex-Accountant, P.W.D.

Manipur.

*Stuck
Relatively
part.*

...

Typed copy

Annexure-A/ III

To

The Superintending Engineer,
Minor Irrigation Department,
Imphal, Manipur..

Sub :- Request for giving a suitable post of
Die-in-harness.

Sir,

With warm regards, I, the undersigned have to say you a few words of your kind consideration and favourable order that I am the eldest son of late Shri Pukhrambam Amumacha Singh of Langthabal who was once an Accountant in your Department and was trouble for the entire family in day to day affairs. I had also request and take enthusiastic suggestion from you for arranging a suitable post to me in your Department, So, you kindly consider my request at an earliest possible and also hope that you will managed the case with a sympathetic view of the departed soul.

Lastly, I shall be very thankful and never forget you for your sympathy and kindness.

Thanking you.

Dt/Imphal.

the 11-7-83.

Yours faithfully,

Sd/- (P. Somorendro Singh)
Langthabal Lep.

....

Munil
Brahmdev

(12)
Typed copy

Annexure-A/ IV

To

The Superintending Engineer,
Minor Irrigation Department,
Government of Manipur.

Subject:- Appointment of sons/daughters of Govt.
servants who died-in-harness under the
Scheme of die-in-harness.

Sir,

With due respect and perfect sincerity, I beg to
lay the following few lines for prayer for favour of your
kind perusal and benign orders.

That, my husband(late) Shri Pukhrambam Amumacha
Singh had been serving as an Accountant in the Minor Irriga-
tion Department and that he expired on 29th Feb., 1980
leaving behind his eight children and myself.

That, at the time of the death of my husband, all
our children were all minors except my eldest daughter
Smt.P.Sodeshini Devi, and as such there were nobody in
my family to shoulder the grievances of pulling on the
family.

That, immediately after the decease of my husband,
several requests had been made to the concerned authorities
for giving appointment to my eldest daughter Smt.P.Sodeshi-
ni Devi under the scheme of die-in-harness. But all my en-
deavours were in vain.

That, as my eldest son Shri P.Somo Singh become
eligible for seeking Government job, further request had
been made to the concerned authorities for giving appoint-
ment to my son but this time also, my request had not been
translated into action and as such I am pulling on my en-
tire family at all hazards.

Now, that as my eldest son has also got married,
my ultimate request is for appointment of my second eldest
son who was minor at the time of decease of husband, and
now eligible for seeking government job, against any comm-
ensurate post with his educational qualification, in your
esteemed Department on compassionate grounds, so as to sus-
tain our family from further miseries.

If you kindly consider appointment of my second
eldest son Shri P.Sobha Singh, against any suitable post
under your esteemed establishment under the scheme of die-
in-harness, on compassionate grounds, I, as in duty bound,
shall be ever obliged.

Encl:-4 sheets.

Yours faithfully,

Dt/Imphal,
The 24th June, 1988.

Sd/- (Smt. P.Ramani Devi)
w/o(late) P.Amumacha Singh,
Langthabal Lep Awang Leikai,
Imphal.

*M. Ramani Devi
Grehbhakti
p.m.*

Annexure-A/IV (cont.)LIST OF FAMILY MEMBERS

I certify that the following are the members of the family of (late) Pukhrambam Amumacha Singh, Acctt. Minor Irrigation Department.

1. Smt. Pukhrambam Ongbi Ramani Devi, Wife- 50 years.
2. Smt. Pukhrambam Sudeshini Devi, daughter- 31 years. (Married)
3. Shri Pukhrambam Somo Singh, Son - 26 years (-do-)
4. Km. Pukhrambam Sundari Devi, Daughter - 23 years (Student)
5. Km. Pukhrambam Soro Devi, Daughter - 21 years (-do-)
6. Shri Pukhrambam Sobha Singh, Son ✓ - 19 years (-do-)
7. Shri Pukhrambam Sorjit Singh, Son - 17 years (-do-)
8. Km. Pukhrambam Surbala Devi, daughter - 15 years (-do-)
9. Km. Pukhrambam Samila Devi, Daughter - 13 years (-do-)

I hereby nominate Shri P. Sobha Singh, my second eldest son for giving appointment under the scheme of die-in-harness following the death of my husband (Late) Shri Pukhrambam Amumacha Singh.

Dated/Imphal,
The 24th June, 1988.

Sd/- (Pukhrambam Ongbi Ramani Devi)
s/o Late P. Amumacha Singh,
Langthabala Lep Awang Leikai, Imphal.

*Munshi
Rehmat
Datt*

Typed copyAnnexure-A/V

Government of Manipur
 Minor Irrigation Department

No. SE/MIC/E-26(2)79/1983 Imphal, the 11-8-88.

To

The Accountant General,
 Assam, Meghalaya, etc., Shillong.

Sub :- Appointment of sons/daughters of Govt.
 Servants who died-in-harness under
 the scheme of die-in-harness.

Sir,

I am forwarding herewith a representation dated 24-6-88 on the above cited subject addressed to this Office and received from Smt. P. Ramani Devi, w/o (late) P. Amumacha Singh who was posted to this department as Divisional Accountant from January, 1976 to 29-2-80 on which he expired while in Service. The representation is of self explanatory and no comment is needed. As (late) P. Amumacha Singh belonged to the Accountant General, Shillong Cadre, the case is being forwarded to you for your kind consideration and taking further needful. For your kind information I am to state that the said Smt. Ramani Devi also submitted a representation to this department requesting therein to appoint her eldest son, Shri P. Somorendro Singh to any suitable post under this department commensurate with his educational qualification. The same application along with other documents were submitted to the erstwhile Agriculture production commissioner, Govt. of Manipur under this office letter No. SE/MIC/E-26(2)/79-80/492 dated 15/10/83 (Copy enclosed for kind perusal). But no action has yet been taken as was requested.

Further, I am also inviting a reference to this Office letter No. SE/MIC/E-26(2)/79-80/245 dated 10-4-80 addressed to your office (Copy enclosed for your kind ready reference), wherein documents relating to the sanction of the group term life insurance, etc. were enclosed along with his service Book on the plea that his service was in the Accountant General cadre.

With the above information further action may kindly be taken from your end as has been prayed for in this above representation.

Sd/- (L. Bormani Singh)
 Superintending Engineer,
 Minor Irrigation Department, Lamphelpat.

Endt. No. SE/MIC/E-26(2)/79/ Imphal, the

Copy to :-

Smt. Pukhrambam Ramani Devi,
 Langthabal Lep Mayai Leikai, Imphal
 for information.

Sd/- (L. Bormani Singh)
 Superintending Engineer,
 Minor Irrigation Department, Lamphelpat.

*Manub
 One copy*

Annexure-VI.

To

The Hon'ble Minister (I & F.C.D.).
Government of Manipur.

Sub :- Request for appointment of Die-in-harness scheme to a suitable post for my son P.Subhachandra Singh.

Hon'ble Sir,

With due respect and humble submission, I beg most respectfully to request with the following facts for favour of your kind perusal and sympathetic orders.

1. That, my husband Pukhrambam Amumacha Singh, who was employed as Accountant in the office of Executive Engineer (M.I.D.Velley) has expired leaving me as a poor widow with 8(eight) children on Feb.29,1980 thereby faced the disting of the family in the ditch of danger.

2. That, my late husband was the only earning member and head of the family since the expury of my husband my family marches on towards half starving condition in its active stride.

You are therefore requested kindly to best our any suitable job to my son P.Subhachandra Singh so as to able my unfortunate family at least to have a couple of meal daily.

For which necessary particulars of my son are furnished below :-

1. Name- Pukhrambam Subhachandra Singh.
2. Address-Langthabal Lep Mayai Leikai.

contd...

*Attnctd
Birehely
Son.*

Contd. Annexure-VI.

3. Father's name :- Late P. Amumacha Singh.

4. Edu.Quln. P.U. Passed.

If honourable Minister graciously have a being view towards giving an employment opportunity to my son in order to save my family from further starvation. I as in duly bound shall ever grateful.

Yours faithfully,

Sd/- P. Ramani Devi,
W/O late P. Amumcha Singh,
Langthabal Lap Mayai Leikai.

Dated the, 31st May, 1990.

Ramchandra

ANNEXURE -A/VII.

To

The Accountant General (M),
 Office of the Accountant General(A&E),
 Meghalaya etc., Shillong.

Sub.: - Prayer for appointment of Clerk-Typist or
 and suitable job under the scheme of
 "Compassionate Appointment".

Sir,

With due respect and humble submission, I, the undersigned Smt. P.Ramani Devi, have the honour to lay down the following few lines for your kind perusal and sympathetic orders.

That, Sir, my husband Shri Pukhrambam Amumacha Singh, who was working as 'divisional Accountant', in the Office of the Superintending Eggineer, Minor Irrigation Division(Vallye) Manipur, expiored on 29th February, 1980 leaving me as poor widow and 8 (eight) children, thereby leaving the destiny of the family in the ditch of danger.

That Sir, due to ignorance of the official procedure I could not submit my application to the Accountant General(M), directly instead, immediately after the expiry of my husband several requests had been made with the concern authorities (i.e. Superintending Engineer, Minor Irrigation Division, Manipur) for the giving appointment to my son Shri P. Subhas Singh, under the scheme of "Compassionate Ground".

That Sir, My late husband was the only earning member and head of the family, that time none of our children are up to the serviceable age (minor)except

Contd....2.

Shmt
 Pukhrambam
 Amumacha

- 2 -

our first daughter namely, Smt. P. Sundari Devi who got married and serving as L.D.C. in the Manipur State(a copy of my earlier representation dated 18.3.90 is enclosed for ready reference.

That, Sir, as there is no one to share the grievances of my bereaved from family since the expiry of my husband, now the family marches on towards the half starving condition in its action stride.

It is therefore, I earnestly request your goodself to offer any suitable job to my unfortunate family at least to have a square meal daily for which necessary particulars of my son are as follows :-

- i) Name :- P. SUBHAS SINGH.
- ii) Address :- Lanthabal Nambul Mapal, Imphal.
- iii) Father's name :- Late P. Amumacha Singh.
- iv) Age :- 23 years.
- v) Qualification :- Passed B.A. 2nd year.

all the copies of the relevant letters enclosed.

Dt.: 14/6/93.

Yours faithfully,

Sd/- (Smt. P. Ramani Devi)
Widow of late P. Amumacha Singh,
Langthabal Nambul Mapal,
Imphal, Pin-795 001.

Subhash

(19)

Annexure - VIII

LOGO

P.D.

OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM: SHILLONG

No. Admn. 1/PC/CG/PSS/93/1596

Date 25-7-94.

To,

Smti. P. Ramani Devi,
 Widow of Late Shri P. Amumacha Singh,
 Langthabal Nambul Mapal,
 Imphal-795001, Manipur.

25 JU 1994

Subject : Compassionate Appointment.

With reference to her application dated 14-6-93 on the subject cited above, Smti P. Ramani Devi, Widow of Late Shri Amumacha Singh, Ex-Divisional Accountant is hereby requested to state specific reasons as to why she could not submit the application for compassionate appointment in time. As per the existing rules for compassionate appointment, any application in this regard should invariably be submitted within 5 years from the date of death of the Govt. Servant otherwise it may be treated as a timebarred case.

S. C. Shrestha

ASSTT. ACCOUNTS OFFICER/ADMN. I

Attent
Brahm
Datta

ANNEXURE -IX.

To

The Accountant General (A & E),
Assam, Shillong.

Ref.:-Letter No.Admn.1/PC/CG/PSS/93/1596 dated
25.7.94 issued by the Asstt.Accounts Officer/
ADMN.1.

Sub.:- Compassionate Appointment.

Sir,

With reference to your above letter, I beg to state the following for your information and necessary action in the matter.

1 : That my husband Late Amumacha Singh, while working as Accountant in the office in the office of the S.E/MID (Velly), died on 29.2.80 in harness, leaving myself (widowed wife) and eight children. As such, I, on 18.3.80 i.e. within one month of the death of my husband, made an application to the Superintending Engineer, Minor Irrigation Division, (Dept. of Agriculture), Manipur, (Annexure-I) praying for appointment of my eldest daughter under the scheme of Die-in-harness, who also had been working as L.D.A. in his office. Thereafter vide Secretarial works Deptt. letter No.20/12/80-W dated 29.8.80 approval of the Govt. was given in the matter to appoint my daughter as L.D.C. in P.W.D. but for reasons best known to the Chief Engineer (P.W.D.), she was only verbally offered for the post of Canewoman, though she was well qualified for being

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appointed as L.D.C. and was also working in the same capacity for sometime in the Department. In this matter my daughter submitted a representation to the Commission (works), Govt. of Manipur (Annexure-II) setting out the entire matter and praying for relief.

2 : That, in the meantime my eldest daughter was given in marriage. As such my son, Shri P. Somorendro Singh, who was also duly qualified for L.D.C. Post, filed the application dated 11.7.93 to the Superintending Engineer, Minor Irrigation Department, Manipur, Imphal (Annexure-III) for consideration of his case for a suitable job.

3 : That, thereafter my son and myself made a number of verbal representations and we were given the understanding that the authorities were looking into the matter and arrangement were being made to appoint my son on compassionate ground.

4 : That, thereafter I filed another representation on 24.4.88 to the Superintending Engineer stating the entire facts and the grievances. The Superintending Engineer, vide his letter No. SE/MIC/E-26(2)79/1983 dated 11.8.88, forwarded the above representation to the Accountant General, Assam, Meghalaya etc. Shillong (Annexure-IV) and also stated that since the service of my Late husband was in the Accounting cadre, further necessary action may be taken in the matter.

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5 : That, since no favourable action was taken by the authority, on 31.5.90, I, filed a representation to the Hon'ble Minister (I & F.C.D.) Manipur, (Annexure-V) and also filed a representation on 5.7.91 (Annexure-VI) to the Chief Engineer, I.F.C.D.V., Manipur in the matter stating my grievances but the same was with no results.

6 : That, since I was left with no means, on 14.6.93 I filed another representation to the Accountant General(M) Meghalaya, etc. Shillong (Annexure-VII) vide letter No.DA. Cell/PC/PAS/780 dt. Nil (Annexure-VIII) and representation was forwarded to the Establishment Officer, I/C Section, Office of the Accountant General, A/E) Assam, Shillong.

7 : That, thereafter I received the letter No.Admn.1/PC/CG/PSS/93/1596 dated 25.7.94, from the Asstt.Accounts Officer, ADMN-I, (Annexure-IX) asking me to show reasons as to why I could not submit the application for compassionate appointment in time and as to why the case shall not be considered as time barred.

8 : That it is stated that since my husband died on 29.2.80 I have been continuously pursuing the matter to all levels and since I am a poor uneducated lady, I was not aware with the intricacies of the official procedure and since my Late husband worked under P.W.D., I, obviously, was under the genuine impression that my husband was an employee of P.W.D., Manipur and pursued the matter

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accordingly. It be mentioned here that the Superintending Engineer, vide his letter dt. 11.8.88 (Annexure-IV) already forwarded my representation to the Accountant General, stating that since my late husband was serving the cadre of the Accountant General, necessary action be taken in the matter.

9 : That, it be stated that I have been continuously pursuing the matter and there has been no laches on my part. It is only due to the indifferent attitude of the authorities, inordinate delay has been caused.

10 : That it is stated that my son P. Subash Singh, who is a graduation in Arts, is a fit person and duly qualified for a 'job'.

11 : That, it is stated that my whole family is passing through a great financial strain as there is no earning member in the ~~ma~~ family.

It is therefore prayed that your honour will consider my prayer and to appoint my son in a suitable post under the scheme of compassionate appointment and for this act I shall remain ~~grat~~ greatfull to you.

Yours faithfully,

7.1.95

(Smt. P. Ramani Devi)

Widow of Late P. Amumacha Singh,
Langthabal, Lep Mayai, Leikai,

P.O. & P.S. Singjamai, Imphal, Manipur.

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Belkenny